

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 544 OF 2023

IN THE MATTER OF:

Paras Nath & Anr.

...Applicants

VERSUS

Uttar Pradesh Pollution Control Board & Ors.

...Respondents

**RESPONSE /OBJECTION ON BEHALF OF THE
RESPONDENT NO. 8/IFFCO TO THE REPORT DATED
05.12.2023 FILED BY THE COMMITTEE APPOINTED BY
THIS HON'BLE TRIBUNAL**

WITH

I.A. NO..... OF 2024: AN APPLICATION FOR
CONDONATION OF DELAY IN
FILING RESPONSE/OBJECTION.

PAPER BOOK

[FOR INDEX KINDLY SEE INSIDE]

ADVOCATE FOR RESPONDENT NO.8: ABHAY KUMAR

NEW DELHI

FILED ON: 16.02.2024

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05.12.2023 FILED BY THE COMMITTEE APPOINTED BY
THIS HON'BLE TRIBUNAL**

The humble response/objection,
to the Report of the Committee
appointed by this Hon'ble
Tribunal, is as under:-



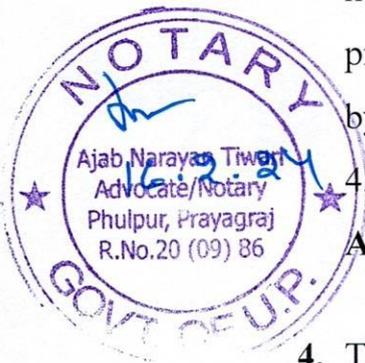
MOST RESPECTFULLY SHOWETH:

1. At the very outset, it is most respectfully submitted that before advertng to the report....., the answering Respondent deems it appropriate to submit that all the facts stated and contention raised in the Original Application are being wrong, frivolous and denied save and except those which have been expressly admitted by the deponent in this reply. It is respectfully submitted that the answering respondent, due to change circumstances i.e. report submitted by the Joint Committee appointed by this Hon'ble Tribunal and report submitted by it, reserves its right to file a detailed reply to the said O.A., if so directed or required.

[Signature]

2. That it is submitted that there is no substance relating to the alleged environmental harm that has been brought forward by the Applicant through the present Original Applicant, which is now evidently strengthen from the report of the Committee appointed by this Hon'ble Tribunal.

3. That pertinently the present Applicant, in the earlier round of litigation had filed a PIL (Public Interest Litigation) before the Hon'ble High Court of Judicature at Allahabad vide PIL No. 43709 of 2005 and 20888 of 2002, which were dismissed by the High Court, vide order dated 09.10.2017, after categorically recording that the Writ Petition in the nature of Public Interest Litigation is gross misuse of process of law. True Copy of order dated 09.10.2017 passed by the High Court of Judicature at Allahabad in PIL No. 43709 of 2005 is annexed herewith and marked as **ANNEXURE R-8/1 (Pgs. 28.....)**

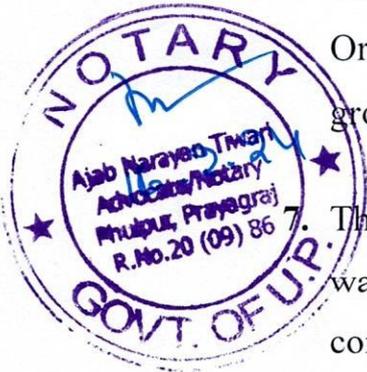


4. That against the order dated aforesaid order passed by the High Court, the present Applicant, preferred a Special Leave Petition (Civil) No. 7786-7787 of 2018 before the Hon'ble Supreme Court, which was subsequently withdrawn by Applicant and the same was rendered dismissed as withdrawn vide order dated 13.02.2023. True Copy of order dated 13.02.2023 passed by the Hon'ble Supreme Court in Special Leave Petition (Civil) No. 7786-7787 of 2018 is annexed herewith and marked as **ANNEXURE R-8/2 (Pgs. 29-30.....)**

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5. That the present Application before this Hon'ble Tribunal is nothing but a tactic to arm twist the answering Respondent towards satisfaction of ulterior motives, as the Applicants are Gram Pradhans of the neighboring villages. The answering Respondent has been operating the fertilizer manufacturing plant at Phoolpur, Allahabad (hereinafter referred to as 'the unit' for brevity), for decades, and has always complied with all the environmental regulations and norms and no violation of the environmental regulations has been reported against the said plant of the answering Respondent.

6. That the present Applicant is nothing but an abuse and misuse of process of the law and does not require interference of this Hon'ble Tribunal. Thus the present Original Application is liable to be dismissed on this sole ground.



7. That vide order dated 15.09.2023, this Hon'ble Tribunal was pleased to issue notice to the answering Respondent and constituted a Joint Inspection Committee comprising of the Director deputed by the Member Secretary, Central Pollution Control Board (CPCB); Member Secretary, State Pollution Control Board (SPCB), Secretary, Central Ground Water Authority (CGWA) and District Magistrate, District Prayagraj as a nodal agency. As per the said order dated 15.09.2023, the Joint Inspection Committee will visit the site and examine if the Respondent No.8 is operating and producing ammonia without their being any consent and other requisite clearances from the competent authority, ascertain the extent of pollution and damages caused by the

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respondent no.8 and also suggest the remedial measures taken and to be taken. It was further held that the Committee is directed to submit the action taken report within a period of 8 weeks.

8. That pursuant to the above, the Committee inspected the premises and all required and possible co-operation in this regard was extended by the respondent no.8 apropos the same. Finally, the said Joint committee submitted its report dated 05.12.2023 (hereinafter referred to as 'the report' for brevity) before this Hon'ble Tribunal. That as per the said report submitted by the Joint Inspection Committee, no environmental harm much less any harm, as alleged by the Applicant herein, is being committed by answering Respondent. The conclusion of the Report submitted by the Committee is extracted for ready reference as under:-



“XI. Conclusion

- Joint committee comprising of Director & Scientist F, Water Quality Management (WQM)-II Division, CPCB and officials from UPPCB, UP groundwater department, district administration of Prayagraj, agriculture department, horticulture department and medical officials from the office of Chief Medical Officer (CMO) carried out inspection and survey of IFFCO, Phulpur and its surrounding areas during Oct 17-18, 2023 in compliance to Hon'ble NGT order dated 15/09/2023 in OA No. 544/2023. Details of site visit undertaken by committee are mentioned in Section II.
2. The petitioner, in OA No. 544/2023, raised issues regarding groundwater abstraction, groundwater contamination, pollution in drain and impact on human health, crops and cattle. Regarding the petition, the committee took following actions:
 - a. The joint committee interacted with residents from villages surrounding IFFCO unit and petitioner Sh. Parasnath from Khudaypur village and Sh. Ramsurat from Baro village. The residents informed the team about the adverse effects of

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pollution attributed to IFFCO, Phulpur. The petitioner discussed on past crop damage due to industrial effluent discharge and compensation amount for same. Additionally, during the conversation, the petitioner pointed out specific sites requiring sampling. In response, the monitoring team gathered groundwater and soil samples from these precise sites as requested by the petitioner. No industrial impact on crop was observed during the joint committee visit. The detail of interaction is mentioned in Section IV and V.

- b. The Joint committee interacted with the villagers to evaluate the impact of pollution caused by the IFFCO i.e., discharge of treated/untreated effluent and boiler ash on health of villagers, animal health and crop productivity. Photography and videography of monitoring/sampling were carried out during the survey. The Joint committee conducted health survey of surrounding villages of the Unit through questionnaire (Annexure- XII). The questionnaire encompassed inquiries spanning various categories: General Information, Environmental Impact, Health Impact, Effects on Land & Crops, Livestock Health, and Incidents related to Pollution. This comprehensive survey involved 21 families (Annexure- XIII). The committee concluded that there were no observable impacts on the health of villagers, the soil or crops, and even the livestock in the surrounding villages of the unit.



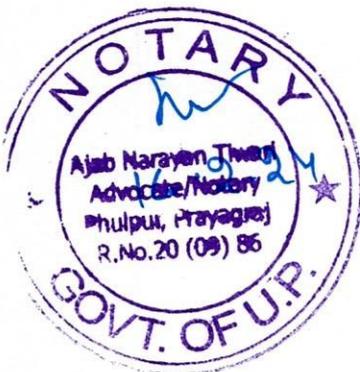
- c. The Joint Committee assessed groundwater abstraction data through logbook maintained by the unit. As per the logbook/data of borewells provided for groundwater withdrawal, the unit has abstracted groundwater @ 65048.49 KL/day for duration 01.07.2023 to 15.10.2023 which is within the permissible limit of 74880 KL/day groundwater abstraction calculated from values mentioned in the NOCs issued by UPGWD. The details are mentioned in section III – subsection 3.

3. The committee visited the industry, i.e., M/s IFFCO, Phulpur and examined if the industry is operating and

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producing ammonia without consent and other requisite clearances from the competent authority. The committee observed that the unit has obtained Consolidated Consent & Authorization issued by UPPCB on 21.12.2022 under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974, under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 with a validity upto 31.12.2027 (Annexure - II). The CCA is valid for production of Nano- Urea/Nano-Sulphur/Nano-Micronutrients-36500 KL/Annum from Nano Fertilizer Plant and Urea- 5790 MT/day from Urea Production Plant. Also, in the CCA it is mentioned that Ammonia 3300 MT/day and Carbon Dioxide - 4301 MT/day will be the Intermediate products during the process of manufacturing of Urea.

The unit obtained Environmental Clearance (EC) from MoEF&CC on dated 23rd March 1995 for additional ammonia plant of 1350 MT/day, 02 nos, of Urea plants of 1100 MT/day each and Turbo Generator Captive Power Plant (TG-CPP) of capacity 18 MW. Unit obtained EC from MoEF&CC on 14.07.2006 for capacity enhancement/de- bottlenecking and LNG conversion The unit obtained another EC from MoEF&CC on dated 14th March 2022 for Modernization and Expansion of Existing Fertilizer Plant for Manufacturing of Nano Fertilizer at IFFCO Phulpur (Copy of EC dated 23.03.1995, 14.07.2006 and 14.03.2022 are placed at Annexure – III, IV and V respectively).



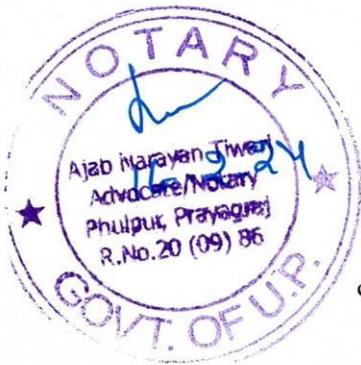
4. The committee carried out mapping and monitoring of IFFCO drain from its origin near Tisaura village in Phulpur Block, Prayagraj district to confluence with river Ganga. The major observations regarding IFFCO drain monitoring are mentioned in Section IV. The committee made following conclusions:
 - a. **Wastewater characteristics of IFFCO from origin till upstream of the unit indicated that the drain carry domestic sewage.** Storm water drain emanating from the unit meets the drain but no impact of storm water drain on IFFCO drain was observed.
 - b. Wastewater characteristics of IFFCO drain at downstream of unit near Bharauti village indicated that there is no impact of industrial discharge on IFFCO drain.
 - c. Before discharging into Mugarson lake, the IFFCO drain was found stagnant at Ajehera village and Khudaypur village and dry near Malethuwa village and at Allahabad-

bypass expressway. Wastewater in this stretch did not show any impact of industrial discharge on IFFCO drain. At downstream of Mugarson lake, BOD-30 mg/L, COD-48 mg/L and TSS-9 mg/L were found in IFFCO drain. IFFCO drain was again found dry near Gopalpur village (on Prayagraj-Varanasi Road).

- d. Before confluence with River Ganga near Dumduma village, very less flow in IFFCO drain (0.2 MLD) was observed before its confluence with the River Ganga due to the discharge of untreated sewage from villages in the catchment area of the drain, such as Dumduma, Ganeshpur, Mand, and others. Wastewater characteristics (BOD-80 mg/L, COD-112 mg/L and TSS-692 mg/L) indicated that the drain carries untreated sewage of nearby villages and discharges into River Ganga.

5. The committee also collected groundwater samples in the surrounding villages of the unit and in the catchment area of IFFCO drain. The major observations regarding groundwater monitoring are mentioned in Section IV. The committee made following conclusions:

- a. Groundwater samples collected from six villages within the periphery of 1 kilometer of the unit were meeting the drinking water standards except TDS at Fazilapur village which could be attributed to geological sources.
- b. Groundwater sample collected from Jaferpur village (located at approximately 1.97 kilometers from the right bank of IFFCO drain) was not meeting the drinking water standards w.r.t. Alkalinity, TDS, Total Hardness and Mg²⁺. Jaferpur village is located at a distance of 1.97 kilometers from the IFFCO drain therefore no impact of IFFCO drain was observed on groundwater quality at Jaferpur village and high Alkalinity, TDS, Hardness and Mg²⁺ may be attributed to the geogenic sources.
- c. Groundwater at Malethuwa and Khudaypur villages was meeting the drinking water standards w.r.t. BIS 10500:2012. However, at Ajehera village, groundwater was meeting the drinking water standards except Total Hardness which may be attributed to geogenic sources.
- d. Near confluence point of IFFCO drain with River Ganga near Dumduma village, the groundwater was meeting the drinking water standards.



6. The committee carried out inspection of IFFCO, Phulpur. Detailed inspection report of M/s IFFCO, Phulpur is at Section III. The recommendations of the committee w.r.t. M/s IFFCO, Phulpur are mentioned in Section XI. The committee concluded that:

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- a. The unit has requisite permission from UPGWD for groundwater abstraction, EC from MoEF&CC and CCA from UPPCB.
- b. The unit has not installed flowmeter at freshwater utilization point, effluent generation point, recycling & reuse point, guard pond inlet & outlet and STP inlet & outlet.
- c. Analysis result of sample collected from guard ponds - 02 being directly used for irrigation indicate non-compliance with the stipulated discharge norms in terms of BOD.
- d. Analysis result of sample collected from STP outlet being used for irrigation indicate non-compliance with the stipulated discharge norms in terms of FC.
- e. Stack monitoring results indicates compliance with stipulated emission norms and ambient air quality monitoring results meets National Ambient Air Quality Standards (NAAQS)."

9. That however, the Joint Committee also along with the said report, submitted certain observations and suggestions/recommendations qua the Respondent No.8.

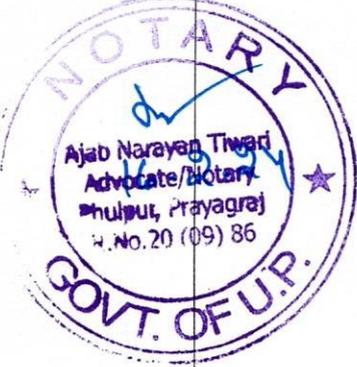


10. That for proper and easy reference of the relevant observations/ recommendations and response/objections by the answering Respondent qua the said observation and suggestions/recommendations made in Joint Inspection Report dated 05.12.2023 is narrated in tabular form as under:-

IX. Observations –

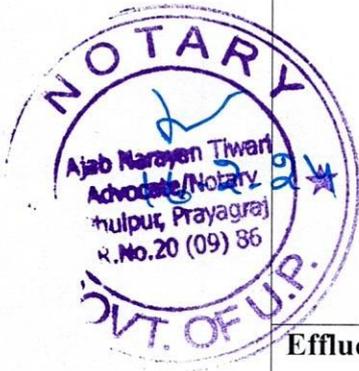
Sl. No. / Page No./Bullet No. of the Report	Observation of the Joint Committee	Response/Objection by IFFCO
Industrial Process : 5th Bullet Point at Page No. 184	During visit, the joint team observed that unit is consuming	In this regard it is respectfully submitted that at Page No 184 of the report, at bullet point no 4 & 5, it is clearly noted that flowmeters are installed at underground withdrawal points and withdrawal

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	<p>freshwater for industrial uses in DM plant (for use in process) & Softening plant (for makeup in 05 nos. of cooling towers), for domestic uses in Urea & Nano plant, CORDET area and Township. The unit is also using freshwater in Fire hydrant system.</p> <p><i>However, it was also observed that unit has not installed flow meters at freshwater consumption/ utilization points.</i></p>	<p>quantity is well logged & also within the permissible limit. Flowmeters are also provided at common consumption points mainly for four following usage:-</p> <ul style="list-style-type: none"> i) DM Plant, ii) Service water, iii) Cooling tower make up water and; iv) Drinking water consumption. <p>All the aforesaid consumption points are having Flow meters & Flow totalizers. The water is being distributed in different section of plants but the unit does not have flow meters in each individual section. It is respectfully submitted that the same is also not required in each individual section as metering is already being done at the main common point. Hence, the consumption at all points are included and recorded.</p> <p>It is further submitted that one more area that is Fire water, which is used only in case of emergency and does not have any flow meter or flow totaliser. As the same is used rarely and in cases of emergency. Hence, it is respectfully submitted that the same is not needed at the Fire water point. Balance consumption of fresh water is in Township & CORDET, which is calculated based on mass balance (total extraction from Borewells - all recorded</p>
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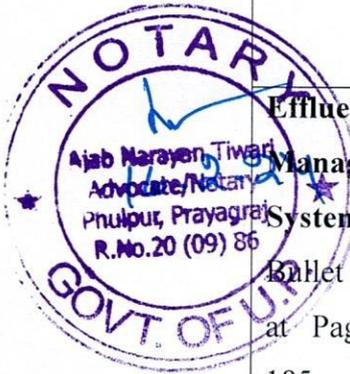


		<p>consumption points = usage in township & CORDET area).</p> <p>As recommended in the report, the answering Respondent has initiated the process of providing flowmeters in township consumption point.</p>
<p>Industrial Process : 7th Bullet Point at Page No. 184</p>	<p>Unit has installed 03 no. of boilers of capacity 125 TPH each using coal and natural gas as fuel.</p> <p>Generated ash from boilers is stored in unlined Ash ponds.</p>	<p>In this regard it is respectfully submitted that existing Ash ponds were developed in the late 70s during commissioning of the Phulpur-I Plant (the unit). Though the ponds are unlined, the answering Respondent/IFFCO sent the groundwater sample of nearby area to a NABL accredited Labs for test of heavy metals and as per the Lab Analysis /Test Report dated 20.12.2023, same is found well below permissible limits.</p>
<p>Effluent Management System: 1st Bullet Point at Page No. 185</p>	<p>The softening plant is being used for treatment of groundwater to make it suitable for use as makeup water in 05 nos. of Cooling towers. Unit is performing lime dosing in softening plant for removal of</p>	<p>In this regard it is respectfully submitted that existing Ash ponds were developed in the late 70s during commissioning of the Phulpur-I Plant (the unit). Though the ponds are unlined, the answering Respondent/IFFCO sent the groundwater sample of nearby area to a NABL accredited Labs for test of heavy metals and as per the Test Report dated 20.12.2023 issued by Shriram Institute for Industrial Research.</p> <p>True Copy of Lab analysis/ Test Report dated 20.12.2023 issued by Shriram Institute for Industrial Research is annexed</p>



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	<i>hardness in groundwater and lime sludge is being stored separately near ash pond in unlined area.</i>	herewith and marked as ANNEXURE R-8/3(Pgs..... 31)
Effluent Management System: 4th Bullet Point at Page No. 185	<i>It was observed that unit has not installed flow meters at effluent/process condensate generation points.</i>	In this regard it is respectfully submitted that Flow meters for effluent/process condensate generation points are provided in individual process plants and totalizer reading of same is being maintained by the same plant
Effluent Management System: 6th Bullet Point at Page No. 185	<i>Unit has not installed flow meters at inlet and outlet of CPU.</i>	In this regard it is respectfully submitted that Flow meters are installed at the inlet of CPU tank from process plants and at the outlet of individual CPU units going to DM tank and the same is being logged
Effluent Management System: 7th Bullet Point at Page No. 185	<i>For treatment of process condensate having concentration of Ammonical Nitrogen greater than 20 mg/l, unit has installed Ammonia Stripper plant.</i>	In this regard it is respectfully submitted that the answering Respondent now has provided the flow indicator & totalizer at outlet of ammonia stripper to calculate the mass balance and same is being logged in the Ammonia Stripper Unit logbook.

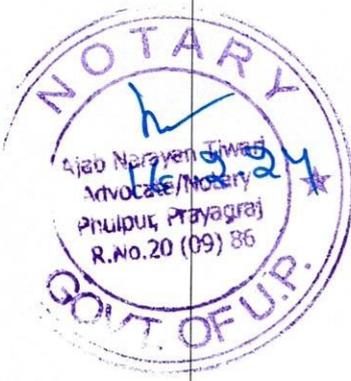


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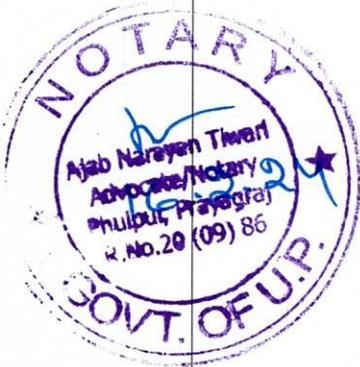
	<i>Unit has installed flow meter at inlet but not at outlet of Ammonia Stripper plant.</i>	
Effluent Management System: 1st Bullet Point at Page No. 186	<i>The joint team also observed that wastewater stored in guard pond – 1 & 2 is being used for Ash slurry preparation, sprinkling in coal yard, irrigation in farm land without any treatment.</i>	In this regard it is respectfully submitted that Guard Pond water is used in Ash slurry preparation; ash slurry is transferred to ash pond where excess water gets evaporated naturally. Wet ash is being taken out for ash brick and cement plant. Sprinkling in coal yard is done to subside the dust formation. The coal is burnt in Boiler. Main constituents of the effluent is dissolved ammonia which is suitable for the farmland in a permissible limit. Before being used for irrigation its analysis is checked and recorded.
Effluent Management System: 2nd Bullet Point at Page No. 186	Sample of wastewater being directly used from guard ponds – 2 for irrigation was collected and analysis results show pH – 7.15 (against the consented norm of 6.5 –	Parameter BOD, which is showing 48 mg/litre in Table no 29 of the report (mentioned as noncompliance) i.e. waste water used for irrigation. In the same report in Table no, 30, Guard Pond no 2 Outlet “BOD” is shown as 11mg/litre which is well within the norms and this water is used for irrigation.



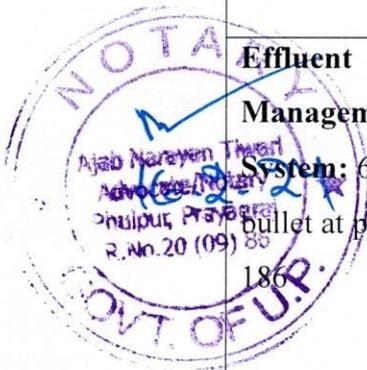
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	<p>8.5), TSS – 22.8 mg/l (against the consented norm of 100 mg/l), Nitrate – 6.5 mg/l (against the consented norm of 10 mg/l), Ammonical Nitrogen – 33.1 mg/l (against the consented norm of 50 mg/l), Free ammonia – 0.359 mg/l (against the consented norm of 02 mg/l), TKN – 52.7 mg/l (against the consented norm of 75 mg/l), COD – 211 mg/l (against the consented norm of 250 mg/l), BOD – 48 mg/l (against the consented norm of 30 mg/l), Oil & grease – 9.56</p>	<p>It is respectfully submitted that BOD is within the limit in source of neutralized effluent water (i.e. from Guard pond 2) from where it is being used for irrigation in farmland and for horticulture purpose in township and other area of plant and CORDET.</p>
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	<p>mg/l (against the notified norm of 10 mg/l), Cyanide – 0.012 mg/l (against the consented norm of 0.1 mg/l), Colour – 10 hazen, TDS – 3023 mg/l, Phosphate – 0.8 mg/l and Nitrite – 1.6 mg/l.</p> <p><i>These results indicate that wastewater stored in guard pond – 2 directly being used for irrigation purposes/ land application is not complying with the stipulated discharge norms.</i></p>	
<p>Effluent Management System: 3rd bullet at page 186</p>	<p><i>Unit has not installed flow meter at Inlet and Outlet of Guard ponds.</i></p>	<p>Already Installed flow meters at Guard pond inlet:</p> <ol style="list-style-type: none"> 1. Reject from DM + CPU Tank (after neutralization pit) 2. STP treated water



		<p>3. Cooling Towers Blowdown 4. Ammonia Stripper Outlet</p> <p>Already Installed flow meters at Guard pond outlet:</p> <ol style="list-style-type: none"> 1. RO based ETP 2. Irrigation in farmland of CORDET & Horticulture in township & plant areas 3. Ammonia Stripper Inlet 4. De-ashing done in power plant. <p>All the readings are being logged.</p>
<p>Effluent Management System: 6th bullet at page 186</p>	<p>The treated sewage is partially stored in guard ponds – 1 & 2 and partially used for irrigation in farm lands (150 acres). Sample of treated sewage being used for irrigation was collected by joint team and analysis results show pH – 8.32 (against the</p>	<p>It is respectfully submitted that STP Product water (STP out) is used completely, either in cooling tower (plant process) through Guard Pond, or used in irrigation of farmland (agricultural land is more than 100 acre). There is no discharge into water bodies or in any natural drain. IFFCO also got analysed the STP out sample from NABL accredited third party laboratory on quarterly basis. True copy of the Analysis report conducted in April 2023, October 2023 and Feb 2024 are attached herewith as Annexures R-8/4 [Pgs. 32-33], R-8/5 [Pgs. 34-35] and R-8/6 [Pgs. 36-37] respectively.</p>



B

notified norm of
 6.5 – 9.0), TSS –
 3.06 mg/l
 (against the
 notified norm of
 100 mg/l),
 BOD – BDL
 mg/l (against
 the notified
 norm of 30
 mg/l), Fecal
 Coliform – 4.5 x
 10³
 MPN/100 ml
 (against the
 notified norm of
 1000 MPN/100
 ml), Colour – 10
 hazen,
 TDS – 680 mg/l,
 Sulphate – 114
 mg/l, Phosphate
 – 2.68 mg/l,
 Nitrate – 30.7
 mg/l,
 Nitrite – BDL
 Ammonical
 Nitrogen –
 BDL, Free
 ammonia –
 zero, TKN –
 BDL, COD
 – 6.76 mg/l,
 Total Coliform
 – 1.3 x 10⁴



	MPN/100 ml. <i>These results indicate that treated sewage being used for irrigation purposes/ land application is not complying with the stipulated discharge norms.</i>	
Effluent Management System: 1st bullet at page 187	<i>Unit has not installed flow meter at inlet and outlet of STP.</i>	Sewage Treatment Plant is design to treat 3000 KLD water. Normally it is run for 7 – 8 hours @ 100 m ³ /hr I.e. 700 KLD. A V-notch has been installed to measure the flow at inlet which can give only flow. Based on running hour the total quantity is calculated. Now at outlet, flow totalisers is also installed to measure the total water balance. Even if the water sent to irrigation purpose, it will pass through the flow meter & flow totalizer to measure the quantity.
Pollution source mapping of IFFCO Drain : all the bullets at page 187 and 188	<i>IFFCO Drain originates near Tisaura village in Phulpur Block</i>	<i>The phrase “IFFCO Drain” has been used in most of the paragraphs</i> This assertion is categorically denied and stated that the said drain is the natural drain which committee itself has observed that it originates from the Tisaura Village and called as Tisaura Nala.



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Pertinently, the Report at its Page no. 149 itself has mentioned that *“The IFFCO drain was monitored near the railway track, adjacent to the unit’s boundary wall, about 1.2 km from its origin near Tissaura village. This location on drain is upstream of the unit. Stagnant water was observed in the drain (Figure 16 and 17). Analysis of wastewater samples collected from the drain indicates BOD-34 mg/L, COD-80 mg/L and TSS-37 mg/L. Wastewater characteristics indicated that the drain carries domestic sewage.”*

The fact is that the Drain originates from Tisaura Village which is situated way back behind the IFFCO Phulpur Unit and passes nearby outside the Boundary wall of IFFCO Phulpur Unit and goes towards the Allahabad Jaunpur Highway. The said natural drain was in existence even before the establishment/commissioning of IFFCO Phulpur Unit.

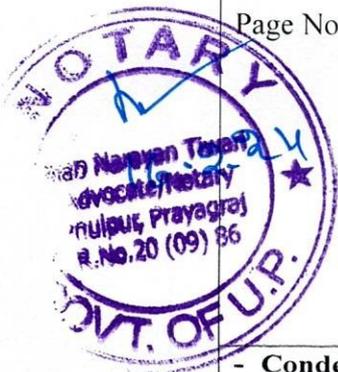


X. Recommendations-

Sl. No. / Page No./Bullet No.	Recommendation of the Joint Committee	Response/Objection by IFFCO
Fresh water consumption : at page No. 188	<i>The unit shall maintain logbooks for fresh consumption at different sections i.e. DM Plant, Softening Plant, Service water, Fire hydrant, Township and CORDET area.</i>	Complied - Logbook of all available measuring points is being maintained.

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Effluent generation: at page No. 188	<i>The unit shall maintain logbooks for Outlet of Ammonia Stripper Plant, Inlet and Outlet (permeate and reject) of CPU and feed and utilization of effluent from Guard Ponds.</i>	Complied - Logbook of all available measuring points is being maintained
Effluent generation: at page No. 188	<i>The unit shall install flow meters at Outlet of Ammonia Stripper Plant and Inlet & outlet of Guard Ponds and maintain logbooks for the same.</i>	Complied - Flow meter have been installed and logbook is being maintained.
Condensate Polishing Unit (CPU): at Page No.189	<i>The unit shall install flow meters at inlet and outlet of CPU (treated effluent/condensate and regeneration water) and maintain logbooks for the same.</i>	Complied - Logbook is being maintained for CPU inlet and treated condensate. However, regenerated effluent is being collected in the neutralization pit in the DM plant and the same is being pumped to guard pond, flowmeter & flow totalizer provided in the pump discharge pipeline and is being logged.
- Condensate Polishing Unit (CPU): at Page No. 189	<i>The unit shall install flow meters to separately quantify reuse of treated effluent/condensate from CPU in process sections of Power Plant, Urea Plant – I & II, Ammonia Plant – I & II.</i>	Complied - The treated condensate from CPU units are collected in the common DM tanks. From these tanks, treated water is sent to process plants which have flowmeters
Ammonia Stripper Plant: at Page No. 189	<i>The unit shall install flow meter at outlet of Ammonia Stripper Plant and maintain logbooks for the same on daily basis.</i>	Complied - Flow meter have been installed and logbook is being maintained.



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<p>Guard Ponds: at Page 189</p>	<p><i>The unit shall install flow meters at Inlet and Outlet of Guard Ponds No. 1 (capacity: 10,000 m³), 2 (7000 m³) and Ammonical guard pond (7000 m³).</i></p>	<p>Already Installed flow meters at Guard pond inlet:</p> <ol style="list-style-type: none"> 1. Reject from DM + CPU Tank (after neutralization pit) 2. STP treated water 3. Cooling Towers Blowdown 4. Ammonia Stripper Outlet <p>Already Installed flow meters at Guard pond outlet:</p> <ol style="list-style-type: none"> 1. RO based ETP 2. Irrigation in farmland of CORDET & Horticulture in township & plant areas 3. Ammonia Stripper Inlet 4. De-ashing done in power plan.
<p>Guard Ponds: at Page No.189</p>	<p><i>Unit shall not use water stored in guard pond directly in irrigation without treatment and ensure compliance with the discharge norms mentioned in the CCA.</i></p>	<p>After maintaining the quality of the Effluent in the DM plant neutralization pit and then effluent is sent to guard pond. Further quality of treated effluent is monitored in the guard pond and only then it is being used in irrigation / horticulture</p>



2

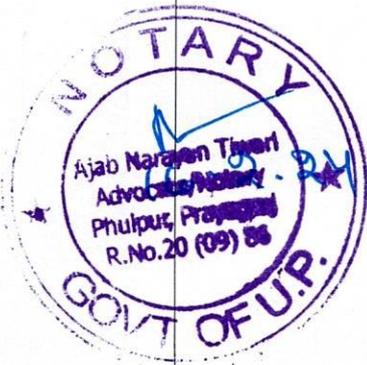
<p>Sewage Treatment Plant (STP): at Page No.189</p>	<p><i>The unit shall install flow meters at the Inlet and outlet of STP and maintain logbooks for the same on daily basis.</i></p>	<p>Complied- A V-notch has been installed to measure the flow at inlet which can give only flow. Based on running hour the total quantity is calculated.</p> <p>Now at outlet, flow totalizer is also installed to measure the total water balance. Even if the water sent to irrigation purpose, it will pass through the flow meter & flow totalizer to measure the quantity.</p> <p>Logbook of the same is being maintained.</p>
<p>Sewage Treatment Plant (STP): at Page no. 189</p>	<p><i>The unit shall properly carry out the disinfection of treated sewage and ensure compliance with the discharge norms.</i></p>	<p>After aeration, partially treated sewage water is transferred to clarifier, sand filters, activated carbon filters and then to product water tank. This water is used for irrigation purpose. If the treated water is used for plant process, bleaching powder is added to arrest the microbiological growth.</p>
<p>Ash Pond: at Page No.189</p>	<p><i>The unit shall submit an Ash Management Plan for addressing the disposal and management of legacy ash.</i></p>	<p>Fly ash management plan is attached. Perusal of the same would show that it is properly done and managed.</p> <p>True copy of the Ash Management Plan is annexed herewith and marked as Annexure R-8/7 [Pgs... 38-46.....]</p>
<p>Groundwater:</p>	<p><i>In view of high concentration of Iron, Lead and Manganese in the groundwater</i></p>	<p>UPPCB to take necessary action.</p>



: at Page No.189	<p><i>samples collected from villages nearby ash pond of the Unit, it is recommended that</i></p> <p>UPPCB shall carry out detailed assessment of groundwater quality including ground</p> <p><i>water sampling & analysis in and around the unit to ascertain the groundwater contamination, if any, and need for remediation. Depending on such study, detailed</i></p> <p><i>remedial action plan be also prepared and executed by UPPCB in time bound manner.</i></p>	
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XI. Conclusion

Sl. No. / Page No./Bullet No.	Conclusion of the Joint Committee	Response/ Objection by IFFCO
 <p>Para 6(b) at Page no. 193</p>	<p><i>The unit has not installed flowmeter at freshwater utilization point, effluent generation point, recycling & reuse point, guard pond inlet & outlet and STP inlet & outlet</i></p>	<p>Firstly, pertinently, at page no 184, bullet point no 4 & 5, it is clearly defined that flowmeters are installed at underground withdrawal points and withdrawal quantity is well logged & also within the permissible limit.</p> <p>Secondly, the flowmeters are also provided at common consumption points mainly for four usage. i) DM Plant, ii)</p>



		<p>Service water, iii) Cooling tower make up water & iv) drinking water consumption. All are having Flow meters & flow totalizers. These water are being distributed in different section of plants but IFFCO doesn't have flow meters in each individual section and also not needed as IFFCO has done the metering at main common point hence consumption at all points are included and recorded.</p> <p>One more area that is Fire water, it is used only in case of emergency and do not have any flow meter or flow totaliser. As it is used rarely hence it is not needed.</p> <p>Balance consumption of fresh water is in Township & CORDET, which is calculated based on mass balance (total extraction from Borewells - all recorded consumption points = usage in township & CORDET area).</p> <p>As recommended in the report, IFFCO has initiated the process of providing flowmeters in township consumption point.</p>
<p>Para 6(c) at Page no. 193</p>	<p><i>Analysis result of sample collected from guard ponds - 02 being directly used for</i></p>	<p>It is respectfully submitted that the Parameter BOD, which is showing 48 mg/litre in Table no</p>

R

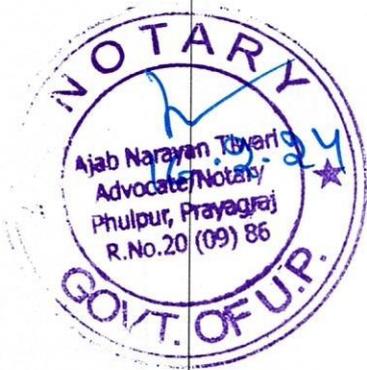
irrigation indicate non-compliance with the stipulated discharge norms in terms of BOD.

29 of the report (mentioned as noncompliance) i.e. waste water used for irrigation. In the same report in Table no, 30, Guard Pond no 2 Outlet "BOD" is shown as 11mg/litre which is well within the norms and this water is used for irrigation.

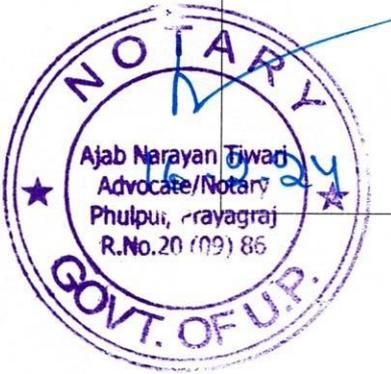
It is respectfully submitted that BOB is within the limit in source of neutralized effluent water (ie from Guard pond 2) from where it is being used for irrigation in farmland and for horticulture purpose in township and other area of plant and CORDET.

It is respectfully submitted that Wastewater i.e., neutralized effluent water used directly from guard pond no.2, for either irrigation in farmland or in horticulture and greenbelt available in township and farmland area in CORDET. Effluent distribution network, constructed in township and farmland area in CORDET is very large w.r.t to pipeline length. As the dead end of the pipelines water become stagnant and there are chances of deterioration of water quality.

However IFFCO carries out the guard pond water analysis



		regularly which is always within the limits.
Para 6(d) at Page no. 193	<i>Analysis result of sample collected from STP outlet being used for irrigation indicate non-compliance with the stipulated discharge norms in terms of FC.</i>	It is respectfully submitted that STP Product water (STP out) is used completely, either in cooling tower (plant process) through Guard Pond, or used in irrigation of farmland (agricultural land is more than 100 acre). There is not any discharge into water bodies or in any natural drain. IFFCO also got analysed the STP out sample from NABL accredited third party laboratory on quarterly basis. The Analysis report conducted in April 2023, October 2023 and Feb 2024 is attached herewith



11. That it is respectfully submitted that in view of the aforesaid, nothing survives in the present proceedings and the present O.A. deserves to be dismissed in the given factual and legal matrix of the case in hand. It is prayed accordingly.

Filed on: 16.02.2024
New Delhi

Filed by:

[Signature]

**[ABHAY KUMAR]
ADVOCATE FOR THE RESPONDENT NO.8**

[Signature]

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 544 OF 2023

IN THE MATTER OF:

Paras Nath & Anr.

...Applicants

VERSUS

Uttar Pradesh Pollution Control Board & Ors.

...Respondents

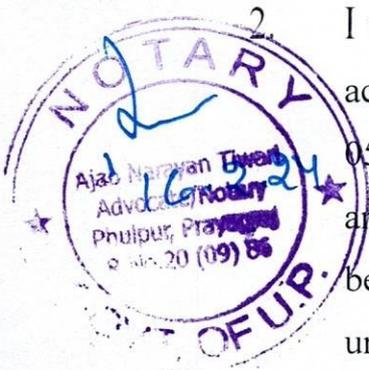
AFFIDAVIT

I, Shambhu Shekhar, aged about 55 years, S/o
Late R. P. Sinha,

R/o NB-19, IFFCO Township, Ghyanagar, do hereby
Prayagraj, UP
solemnly affirms and declare as under:-

1. I say that I am working as D.G.M.(P&A) in the Respondent
No.8 Co-operative Society in the above Original Petition
and being conversant with the facts, circumstances and
the records of the instant case in the official capacity, I am
competent to swear this affidavit.

2. I say that all the facts stated and contentions raised in the
accompanying response/objections to the Report dated
05.12.2023 submitted by the Joint Inspection Committee
and Interlocutory Applications(IA's)/Applications, have
been drafted under my instructions to which I have read and
understood, thereof the same are all true to my knowledge
and belief and no part thereof is false and nothing material
is concealed therefrom.



4

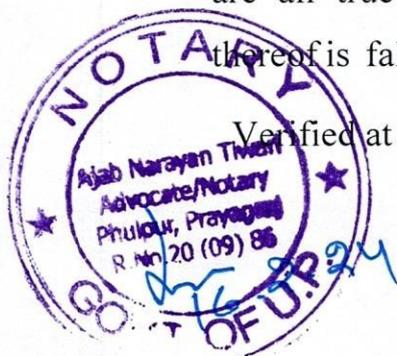
3. I say that the Annexures in the accompanying response/ objection are true and correct copies of their respective originals.

[Signature]
DEPONENT

VERIFICATION

I, the above-named deponent do hereby verify that all the facts stated in the above para 1 to 3 of the present affidavit are all true to my knowledge and belief and that no part thereof is false and nothing material is concealed therefrom.

Verified at Phulpur on this 16th day of February, 2024.



[Signature]
DEPONENT

Identified
R.K. Tewari
16.02.2024

Sham Kishor Shukla
Sri/Smt.
Identified by *R.K. Tewari* Advocate
Date *16/2/24*
in the Court Compound The Phulpur
Prayagraj **Accepted & Verified**
Statement is true & Correct

[Signature]
Ajab Narayan Tiwari
Advocate/Notary
Phulpur, Prayagraj

[Signature]

Court No. - 34

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 43709 of 2005

Petitioner :- Deep Chandra and others

Respondent :- State of U.P. and others

Counsel for Petitioner :- R.K. Shukla, A.N. Tripathi, Prashant Shukla, Raj Karan Patel, Satish Mandhayan, Shailendra, Sharad Mandhyan

Counsel for Respondent :- C.S.C., Dr. H.N. Tripathi, Vivek Ratan

Hon'ble Sudhir Agarwal, J.

Hon'ble Ajit Kumar, J.

1. Heard Sri R.K. Shukla, Advocate, for petitioners; and, learned Standing Counsel and Sri H.N. Tripathi, Advocate, for respondents.

2. This is thoroughly misconceived and ill-advised writ petition. The only dispute in this writ petition filed as Public Interest Litigation is regarding continuous discharge of effluents by Indian Farmers Fertilizers Corporation Limited, Phoolpur, Allahabad but the said Industry has not been impleaded and instead only General Manager of the said Company has been impleaded though grievance is against the Company.

3. Secondly, under the Statute petitioners have various remedies for getting a restraint order against the Industry concerned from discharging effluents but no reason has been given in the entire writ petition or when questioned from learned counsel for petitioner during the course of argument as to why statutory remedies have not been availed till date. All the petitioners in the writ petition are Gram Pradhans of different villages and it cannot be said that they lack requisite resources to avail appropriate remedy under Statute. This writ petition, as a public interest litigation, is gross misuse of process of law.

4. Dismissed.

Order Date :- 9.10.2017

PS

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15.10.17
SECTION OFFICER M.A.R.
COMPUTERISED COPYING SECTION
HIGH COURT, ALLAHABAD

R

ITEM NO.17

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 7786-7787/2018

(Arising out of impugned final judgment and order dated 09-10-2017 in PIL Nos.20888/2002 and 43709/2005 passed by the High Court of Judicature at Allahabad)

PARAS NATH & ANR.ETC.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 192483/2022 - APPLICATION FOR PERMISSION
IA No. 34503/2018 - EXEMPTION FROM FILING O.T.
IA No. 192484/2022 - EXEMPTION FROM FILING O.T.
IA No. 33226/2020 - EXEMPTION FROM FILING O.T.
IA No. 33225/2020 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 13-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. V.K Shukla, Sr. Adv.
Ms. Parul Shukla, AOR
Ms. Shreya Bhojnagarwala, Adv.

For Respondent(s) Mr. Sudhir Nandrajog, Sr. Adv.
Mr. Abhay Kumar, AOR
Mr. Shagun Ruhil, Adv.
Mr. Rajat Khatri, Adv.
Ms. Neetu Jain, Adv.
Mrs. Kuaum Tripathi, Adv.

Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Manoj Kumar Sharma, Adv.
Mr. Bhuwan Chandra, Adv.
Mr. Suraj Singh, Adv.



Signature Not Verified

Digitally signed by
Anita Malhotra
Date: 2023.02.14
17:27:21 IST
Reason

UPON hearing the counsel the Court made the following
O R D E R

Mr. V.K.Shukla, learned senior counsel appearing on behalf of the petitioners seeks liberty to withdraw the petitions so as to take recourse to alternative remedy.

Permission is granted.

The Special Leave Petitions are accordingly dismissed as withdrawn with liberty as prayed.

(ANITA MALHOTRA)
AR-CUM-PS

(ANJU KAPOOR)
COURT MASTER





SHRIRAM INSTITUTE FOR INDUSTRIAL RESEARCH³¹

(A unit of Shriram Scientific and Industrial Research Foundation)

19, University Road, Delhi – 110007 (India)
An ISO - 9001, 14001 & 45001 Certified Institute

Website : www.shriraminstitute.org
E-mail id : customercare@shriraminstitute.org
qad@shriraminstitute.org

ULR NO. : TC544423000013571F

TEST REPORT

NO : C1/0000345295

Issued To :
Client Code : (PPRT0110860)
INDIAN FARMERS FERTILLISER
COOPERATIVE LTD
PHULPUR UNIT
PO - GHIYANAGAR
PRAYAGRAJ
UTTAR PRADESH-212404
Kind Attn: MR. S K MALHOTRA, CH. MANAGER
(LAB)

Date : 20-12-2023
Job No : 2312-1-411-723
Booking No : RG2324/1/7185
Booking Date : 08-12-2023
Customer Ref No. : TE/5/7/LAB
Customer Ref Dt. : 30-11-2023



Sample Description:

Job No. 2312-1-411-723

ONE SAMPLE LABELLED AS HAND PUMP WATER SAMPLE, (RAM BAHADUR) FAZILAPUR, DATE OF SAMPLING: 04-12-2023, TIME: 1130 HRS, SAMPLE QTY 5L, pH <2.0, DECLARED AS "SAMPLE COLLECTED BY: MR. SHIVANSHU" WAS RECEIVED.

Note: The sampling was not carried out by Shriram Institute for Industrial Research. The sample details provided in the test certificate are based on the declaration by party.

S.No	Tests	Results	Detection/ Quantification Limit	Protocol
1	Nickel (as Ni), mg/l	BDL	0.01	IS: 3025 Pt-2-2019
2	Total Chromium (as Cr), mg/l	BDL	0.01	IS: 3025 Pt-2-2019
3	Cadmium (as Cd), mg/l	BDL	0.01	IS: 3025 Pt-2-2019
4	Arsenic (as As), mg/l	0.001	-	IS: 3025 Pt-65-2022
5	Mercury (as Hg), mg/l	BQL	0.001	IS: 3025 Pt-65-2022
6	Lead (as Pb), mg/l	BDL	0.01	IS: 3025 Pt-2-2019
7	Iron (as Fe), mg/l	0.8	-	IS: 3025 Pt-2-2019
8	Copper (as Cu), mg/l	BDL	0.01	IS: 3025 Pt-2-2019
9	Aluminium (as Al), mg/l	0.1	-	IS: 3025 Pt-2-2019
10	Cyanide (as CN), mg/l	BDL	0.05	IS: 3025 Pt-27/SEC-1-2021
11	Silica (as SiO ₂), mg/l	15	-	IS: 3025 Pt-2-2019 (followed by calculation)

BDL:- Below Detection Limit , BQL:- Below Quantification Limit

Date of Receipt :09.12.2023
Date of Start :09.12.2023
Date of Completion :20.12.2023

End of Report

Aarti
AUTHORISED SIGNATORY
EMPLOYEE CODE: (4105)

GC-01(Rev-05)

1/1

Note: The results relate only to the items tested / calibrated above.
Scanned copies/photocopies or any other copies should be authenticated by reference to the original report.

SRI-C1 (Rev. 05)

Phone : 91-11-35200445, 35200499 Fax : 91-11-35200455
See overleaf for terms & conditions

G



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An Approved Laboratory From MoEF - CC & Uttar Pradesh Pollution Control Board
(An ISO 14001:2015, ISO 9001:2015 and ISO 45001:2018 Certified Organization)
Address: 12, Vishnupuri, Church Road, Aliganj, Lucknow-226024
E-mail: prakriti_md@rediffmail.com
Tel: 0522-4002545, Mobile: 09415518818,
GSTIN :- 09AAJFP5925G1ZY

Test Report of Waste Water					
ULR- TC82412300000605			 TC-8241		
Report No. PCS/WWQ/01/2023		Reference No. PCS/IFFCO/01/2023		Issue Date 26/04/2023	
1. Name & Address of Industry: M/s Indian Farmers Fertilizer Cooperative Limited Phulpur Unit, Allahabad.UP					
2. Type of Industry	Fertilizer	8. Lab Code	PCS23/73/403		
3. Sampling Location	STP Outlet	9. Date of Sampling	18/04/2023		
4. Sample Collected by	Mr Asheesh & Mr Shubham.	10. Sample Receipt in Lab	19/04/2023		
5. Analyzed by	Ms. Shivani Chaturvedi	11. Date of Testing	20/04/2023- 24/04/2023		
6. Weather Condition	Clear Sky				
7. Method of Sampling	As per Standard Method				
S. No.	Parameter	Units	Reference Method	Results	Standard*
1	pH	-	APHA 4500H+ - B	8.20	6.5-9.0
2	Total Suspended Solids (TSS)	mg/l	APHA 2540-D	49	100
3	BOD (5days at 27°C)	mg/l	IS:3025 (Part 44) 1993 RA 2009	10.0	30

*Standard as per sections 3 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), Notified vide G.S.R. 1265 (E) dated 13.10.2017, published in the Gazette No. 843 dated 13.10.2017.

Note: The data as on this Test Report related only to the items tested.

The report shall not be reproduced-except in full without the written permission of laboratory

The report shall not be used for any other purpose than declared by the sponsor.

Prakriti Consultants Services are not regulatory agency hence no part of this report should be used for legal purpose under any circumstances.

5. No deviation as per Standard Method.

Authorized Signatory

(Dr. Divya Misra)
Managing Director

-----End of this Report-----



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Prakriti Consultants Services

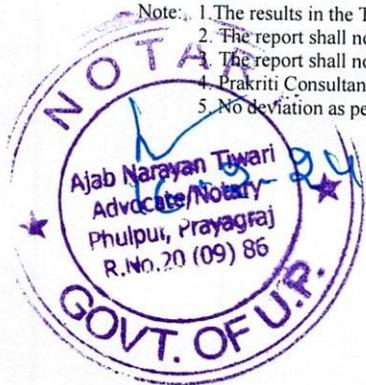
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Address: 12, Vishnupuri, Church Road, Aliganj, Lucknow-226024
E-mail: prakriti_md@rediffmail.com
Tel: 0522- 4002545, Mobile: 09415518818,
GSTIN :- 09AAJFP5925G1ZY

Test Report of Waste Water

Report No. PCS/WWQ/01(a)/2023		Reference No. PCS/IFFCO/01/2023		Issue Date 26/04/2023	
1. Name & Address of Industry: M/s Indian Farmers Fertilizer Cooperative Limited Phulpur Unit, Allahabad.UP					
2. Type of Industry	Fertilizer	8. Lab Code	PCS23/73/403		
3. Sampling Location	STP Outlet	9. Date of Sampling	18/04/2023		
4. Sample Collected by	Mr Asheesh & Mr Shubham.	10. Sample Receipt in Lab	19/04/2023		
5. Analyzed by	Ms. Shivani Chaturvedi	11. Date of Testing	20/04/2023- 24/04/2023		
6. Weather Condition	Clear Sky				
7. Method of Sampling	As per Standard Method				
S. No.	Parameter	Units	Reference Method	Results	Standard*
1	Feecal coliform	MPN/100	APHA 9221	550	<1000

*Standard as per sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), Notified vide G.S.R. 1265 (E) dated 13.10.2017, published in the Gazette No. 843 dated 13.10.2017.

- Note:
1. The results in the Test Report related only to the items tested.
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 5. No deviation as per Standard Method.



Authorized Signatory

(Dr. Divya Misra)
Managing Director

-----End of this Report-----

Page 2 of 2

Services Available
Environmental Monitoring, Preparation of EIA/EMP, Baseline data generation for Air, Water, Soil, Noise & Meteorology
Environmental and Safety Audit reports, Commissioning, Erection, Operation and Maintenance of STP/ETP, Clearances from
Ground Water Board, Compliance of E.C., NOC from UPCCB, MoEF



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An Approved Laboratory From MoEF - CC & Uttar Pradesh Pollution Control Board
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Address: 12, Vishnupuri, Church Road, Aliganj, Lucknow-226024

E-mail: prakriti_md@rediffmail.com

Tel: 0522-4002545, Mobile: 09415518818,

GSTIN :- 09AAJFP5925G1ZY

Test Report of Waste Water					
ULR- TC82412300001691					
Report No. PCS/WWQ/01/2023		Reference No. PCS/IFFCO/03/2023		Issue Date 25/10/2023	
1. Name & Address of Industry: M/s Indian Farmers Fertilizer Cooperative Limited Phulpur Unit, Allahabad.UP					
2. Type of Industry	Fertilizer	8. Lab Code	PCS23/187/1207		
3. Sampling Location	STP Outlet	9. Date of Sampling	12/10/2023		
4. Sample Collected by	Mr Vipin & Mr Sunil	10. Sample Receipt in Lab	13/10/2023		
5. Analyzed by	Ms. Alka Singh	11. Date of Testing	14/10/2023- 20/10/2023		
6. Weather Condition	Clear Sky				
7. Method of Sampling	As per Standard Method				
S. No.	Parameter	Units	Reference Method	Results	Standard*
1.	pH	-	APHA 4500H+ - B	8.36	6.5-9.0
2.	Total Suspended Solids (TSS)	mg/l	APHA 2540-D	14.3	100
3.	BOD (3days at 27°C)	mg/l	IS:3025 (Part 44) 1993 RA 2009	8.0	30

*Standard as per sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), Notified vide G.S.R. 1265 (E) dated 13.10.2017, published in the Gazette No. 843 dated 13.10.2017.

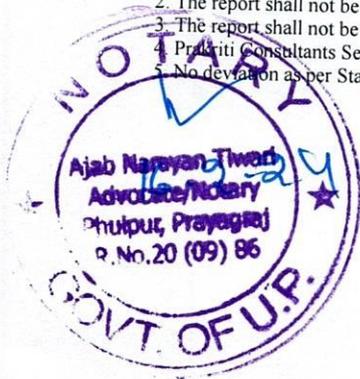
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5. No deviation as per Standard Method.



Authorized Signatory

(Signature)

(Dr. Divya Misra)
Managing Director

-----End of this Report-----



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E-mail: prakriti_md@rediffmail.com

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Test Report of Waste Water

Report No.	Reference No.	Issue Date			
PCS/WWQ/01(a)/2023	PCS/IFFCO/02/2023	25/10/2023			
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2. Type of Industry	Fertilizer	8. Lab Code			
3. Sampling Location	STP Outlet	9. Date of Sampling			
4. Sample Collected by	Mr Vipin & Mr Sunil	10. Sample Receipt in Lab			
5. Analyzed by	Ms. Ajay Kumar	11. Date of Testing			
6. Weather Condition	Clear Sky				
7. Method of Sampling	As per Standard Method				
PCS23/187/1207					
		12/10/2023			
		13/10/2023			
		14/10/2023- 20/10/2023			
S. No.	Parameter	Units	Reference Method	Results	Standard*
1	Feecal coliform	MPN/100	APHA 9221	500	<1000

*Standard as per sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), Notified vide G.S.R. 1265 (E) dated 13.10.2017, published in the Gazette No. 843 dated 13.10.2017.

- Note:
1. The results in the Test Report related only to the items tested.
 2. The report shall not be reproduced-except in full without the written permission of laboratory
 3. The report shall not be used for any other purpose than declared by the sponsor.
 4. Prakriti Consultants Services are not regulatory agency hence no part of this report should be used for legal purpose under any circumstances.
 5. No deviation as per Standard Method.



Authorized Signatory

(Dr. Divya Misra)
Managing Director

-----End of this Report-----

Page 2 of 2

Services Available

Environmental Monitoring, Preparation of EIA/EMP, Baseline data generation for Air, Water, Soil, Noise & Meteorology
Environmental and Safety Audit reports, Commissioning, Erection, Operation and Maintenance of STP/ETP, Clearances from
Ground Water Board, Compliance of E.C., NOC from UPPCB, MoEF





Prakriti Consultants Services

An Approved Laboratory From MoEF - CC & Uttar Pradesh Pollution Control Board
(An ISO 14001:2015, ISO 9001:2015 and ISO 45001:2018 Certified Organization)
Address: 12, Vishnupuri, Church Road, Aliganj, Lucknow-226024
E-mail: prakriti_md@rediffmail.com
Tel: 0522- 4002545, Mobile: 09415518818,
GSTIN :- 09AAJFP5925G1ZY

Test Report of Waste Water					
ULR- TC82412400000175					
Report No. PCS/WWQ/01/2024		Reference No. PCS/IFFCO/01/2024		Issue Date 06/02/2024	
1. Name & Address of Industry:		M/s Indian Farmers Fertilizer Cooperative Limited Phulpur Unit, Allahabad.UP			
2. Type of Industry	Fertilizer	8. Lab Code	PCS24/22/93		
3. Sampling Location	STP Outlet	9. Date of Sampling	02/02/2024		
4. Sample Collected by	Party	10. Sample Receipt in Lab	03/02/2024		
5. Analyzed by	Mr Ajay	11. Date of Testing	03/02/2024- 06/02/2024		
6. Weather Condition	Clear Sky				
7. Method of Sampling	PCS/WI/SAMP/21				
S.No.	Parameter	Units	Reference Method	Results	Standard*
1.	pH	-	APHA 4500H+ - B	8.45	6.5-9.0
2.	Total Suspended Solids (TSS)	mg/l	APHA 2540-D	16.4	100
3.	BOD (3days at 27 ^o C)	mg/l	IS:3025 (Part 44) 1993 RA 2009	8.0	30

*Standard as per sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), Notified vide G.S.R. 1265 (E) dated 13.10.2017, published in the Gazette No. 843 dated 13.10.2017.
Note: 1. The results in the Test Report related only to the items tested.
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Authorized Signatory

(Dr. Divya Misra)
Managing Director



-----End of this Report-----



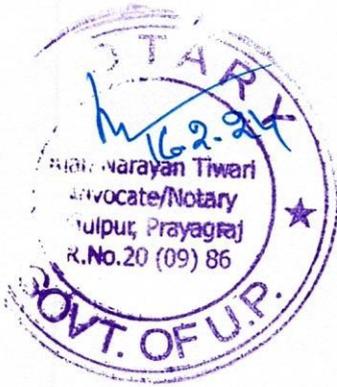
Prakriti Consultants Services

An Approved Laboratory From MoEF - CC & Uttar Pradesh Pollution Control Board
(An ISO 14001:2015, ISO 9001:2015 and ISO 45001:2018 Certified Organization)
Address: 12, Vishnupuri, Church Road, Aliganj, Lucknow-226024
E-mail: prakriti_md@rediffmail.com
Tel: 0522- 4002545, Mobile: 09415518818,
GSTIN :- 09AAJFP5925G1ZY

Test Report of Waste Water

Report No.	Reference No.	Issue Date			
PCS/WWQ/01(a)/2024	PCS/IFFCO/01/2024	06/02/2024			
1. Name & Address of Industry: M/s Indian Farmers Fertilizer Cooperative Limited Phulpur Unit, Allahabad.UP					
2. Type of Industry	Fertilizer	8. Lab Code			
3. Sampling Location	STP Outlet	9. Date of Sampling			
4. Sample Collected by	Party	10. Sample Receipt in Lab			
5. Analyzed by	Mr Ajay	11. Date of Testing			
6. Weather Condition	Clear Sky				
7. Method of Sampling	PCS/WI/SAMP/21				
		PCS24/22/93			
		02/02/2024			
		03/02/2024			
		03/02/2024- 06/02/2024			
S.No.	Parameter	Units	Reference Method	Results	Standard*
1	Feacal coliform	MPN/100	APHA 9221	550	<1000

*Standard as per sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), Notified vide G.S.R. 1265 (E) dated 13.10.2017, published in the Gazette No. 843 dated 13.10.2017.
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Authorized Signatory

(Dr. Divya Misra)
Managing Director

-----End of this Report-----

Page 2 of 2

Services Available
Environmental Monitoring, Preparation of EIA/EMP, Baseline data generation for Air, Water, Soil, Noise & Meteorology
Environmental and Safety Audit reports, Commissioning, Erection, Operation and Maintenance of STP/ETP, Clearances from
Ground Water Board, Compliance of E.C., NDC from UP PCB, MoEF

Ash disposal Management in IFFCO Phulpur unitDate: 08th Feb-2024

IFFCO Phulpur Power Plant has three Nos of Coal fired Boilers. Normally One Boiler remains in operation. Average consumption of coal is about 350-370 MT/day. The coal which is used in power plant is having about 40 % of ash on average. 85-90% of the total ash generated is collected in ESP hoppers and remaining 10-15% is collected in bottom hoppers.

The ash collected in Boiler's Hoppers is handled with two systems:

- (1)- Fly ash handling system.
- (2)- Bottom ash handling system.

Fly ash handling of ash collected in ESP hoppers

Fly ash handling system is provided for efficient and speedy removal of ash from various ESP ash hoppers and conveying the ash up to the ash silo. The dry ash Silo having capacity of 300 MT. The ash collected in ash silo is loaded in closed trucks/tankers and sent to cement plants.

The fly ash from ash silo is also utilized in our own brick plant.

In case ash silo is full and there is no availability of fly ash closed trucks/tankers for loading , The fly ash sent to ash pond in form of slurry.

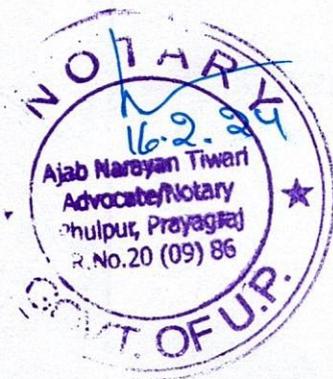
Bottom ash cleaning system

Bottom ash resulting from the combustion of coal is collected in bottom ash hopper. Ash removal in bottom ash hopper is intermittent, once per day. This ash slurry is finally transferred to ash pond.

The FY report of ash utilization of IFFCO Phulpur Unit

FY	Ash Generation	Ash Utilisation			%age Utilisation
		Dry ash sold	Pond ash (free)	Own brick plant	
2020-21	44790	36410	25150	370	138.27
2021-22	43780	30340	31680	490	142.78
2022-23	40250	34100	48520	550	206.63
2023-till date	37515	30148	39780	465	187.63

Every year Bottom ash from ash ponds is dispatched in excess of the bottom ash generated from the coal and ash ponds are being emptied out.



(Handwritten signature)



Wholly owned by Govt of India

INDIAN FARMERS FERTILISER COOPERATIVE LIMITED
Phulpur, PO-Ghiyanagar, District- Allahabad - 212404
GSTIN - 09AAAAI0050M3ZR
Phone No : 05332-251334,251250-251251
e-mail : jgm-comm1-office-phulpur@iffco.in
e-proc Website : https://www.iffcoindia.com

SALE ORDER

M/S S R ENTERPRISES. (66283)
KANHETI, ALLAHABAD, UTTAR PRADESH
State - Uttar Pradesh, PIN - 212402
Tel - 9125169999 Fax -
Email - rajanymmm7@gmail.com
PAN NO - ACIPY1959J
GSTIN - 09ACIPY1959J2ZR

SALE ORDER NO : 7000554
RELEASE DATE : 21/02/2023
VALID UPTO :

DEAR SIR,

PLEASE ARRANGE TO LIFT THE FOLLOWING MATERIALS SUBJECT TO CONDITIONS MENTIONED HEREIN AND ENCLOSED GENERAL TERMS.

Sino	Item Type	Item Description	HSN Code	UOM	SO Qty	Basic Price	Qty Tolr%
1	DRY FLY ASH	DISPOSAL OF DRY FLY ASH FROM ASH SILO	26219000	MT	23100	255	
						Basic Value :	5890500.00
						Depreciated value as per IT Act. :	0.00
						Margin Value :	5890500.00
						GST Amount : 5%	294525.00
						TCS Amount : 0%	0.00
						Total Item Value :	6185025.00

Total Order Value (INR) : 6185025

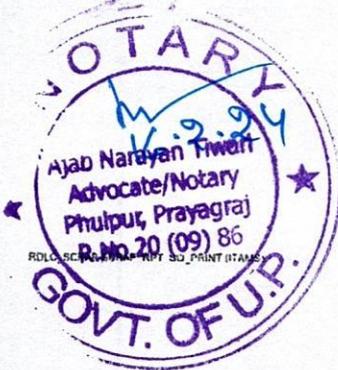
Total Order Value (in words) : Rupees Sixty One Lakh Eighty Five Thousand Twenty Five only

REMARKS : (1) Lifting period from 01.04.2023 to 31.03.2024.(2)Advance monthly payment should be made as per monthly quantity allotted.(3) Quantity may vary +/- 20%.(4)All other T & C as per enclosed annexure.(5) PBG @ 5% of Sale Order value.

PRICE : EX-WORKS
INSURANCE : Arranged by Party
MODE OF DESPATCH : Arranged by Party
PRE-BID EMD : 0
SD/EMD AMOUNT :
PAYMENT TERM :
LIFTING PERIOD :

IFFCO RTGS DETAILS :

Name of Accounts : IFFCO PHULPUR
Account No : 059502000054009
Name of Bank : Indian Overseas Bank
Address of Bank : Phulpur Branch 0595, IFFCO Complex, Ghiyanagar, Phulpur-212404
IFSC Code : IOBA0000595



B

M/S
S R ENTERPRISES
KANHETI, PHOOLPUR, Lekhraj Dollar,
212402 Allahabad-Allahabad

23114896 / 15.03.2023
Contact person/Telephone
RM-FA, Slag, Gyp, LS

Your vendor number with us
50025384

Please deliver to:
RCCPL PVT LTD, KUNDANGANJ, RAEBAREI
RCCPL- Kundanganj, Raebareilly
Village- Karanpur, NH-24B
229303 Kundanganj, Rae Bareli-Raeba

Delivery date: Day 01.04.2023

Terms of delivery: EXW Phulpur

Terms of payment: Within 30 Days after receipt of Material. Currency
INR

Supply of Flyash from IFFCO Phulpur to Kundanganj on FOR basis.
The Transportation cost is INR 630/MT.

Other Terms and Conditions

1. Medical Insurance for the workers/manpowers/operators to be made mandatory by vendor.

2. Provision for Handwash, Sanitizer preferably with touch mechanism will be made at all entry exist points and common areas. Sufficient quantities of all items should be available.

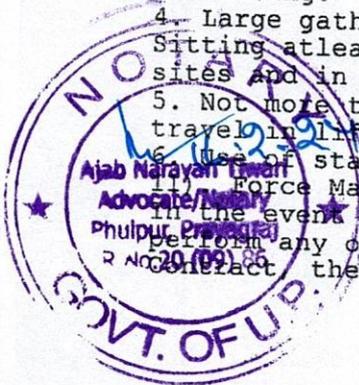
3. Work place shall have gap of one hour between shifts and will stagger the lunch breaks of staff, to ensure social distancing.

4. Large gathering or meetings of 10 or more people to be discouraged. Sitting atleast 6 feet away from others on the job sites and in gathering, meeting and training sessions.

5. Not more than 2/4 persons (depending on size) will be allowed to travel in lifts or hoists.

6. Use of staircase for climbing should be encouraged.

7. In the event of either party being rendered unable by Force Majeure to perform any obligation required to be performed by it under this contract the relative obligation of the party affected by



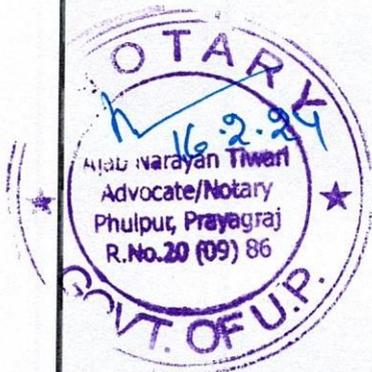
S R ENTERPRISES

KANHETI, PHOOLPUR, Lekhraj Dollar, 23114896 / 15.03.2023
212402 Allahabad-AllahabadPage
2

such Force Majeure shall, after notice under this articles be suspended for the period during which such cause lasts. The term 'Force Majeure' as employed herein shall mean acts of God, wars (declared or undeclared), riots or civil commotion, fire, floods, and acts and regulations of the Government of India or State Government or any of the statutory agencies. Both the party shall pay to the other party, the amount payable / receivable as the case may be upon the date of the occurrence of such Force Majeure. Upon the occurrence of such cause and upon its termination, the party alleging that it has been rendered unable as aforesaid, thereby shall notify the other party in writing immediately but not later than twenty four (24) hours of the alleged beginning and ending thereof giving full particulars and satisfactory evidence in support of the claims. During the period of Force Majeure, the obligations of both the parties shall be suspended.

In the event of the Force Majeure conditions continuing or reasonably expected to continue for a period more than thirty (30) days, Seller shall have the option of terminating the Contract by giving seven (7) days' notice thereof to the Buyer.

Item	Material	Unit	Description	Price per unit	Net value
	Order qty.				
00001	RMFADRY001		FLY ASH DRY		
	10,000	t		265.00	2,650,000.00
	9,701	t		Still to be delivered	
*** Item partially delivered ***					
Total net value excl. tax INR					2,650,000.00



PURCHASE ORDER**Kanodia Cem Pvt. Ltd.**

Gata No. 1140,1142, Post-Bhadar, Village-Nagardeeh
Amethi, Uttar Pradesh -227405

GSTIN / UTGSTIN No. : 09AAHCK8411F1Z1 Transporter Name :
Order No : POKCPL/00231/2023 Vehicle No :
Order Date : 31/07/2023 Date & Time of Supply :
Contact Person : Place of Supply : Uttar Pradesh

Billing Details

Party Name : M/s S R ENTERPRISES
& Address : KANHETI

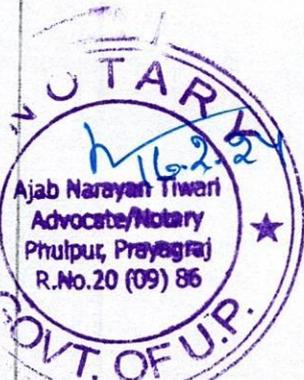
PHOOLPUR

Shipping Details

Consignee : Kanodia Cem Pvt. Ltd.
& Address : Gata No. 1140,1142, Post-Bhadar, Village-
Nagardeeh
Amethi, Uttar Pradesh -227405

State : Uttar Pradesh
GSTIN No. : 09ACIPY1959JZZR

SNo	Description of Goods	HSN Code	Qty	Unit	Rate	Amount	Disc %	Discount	Taxable Amt	Rate %	CGST	SGST	IGST
											Amount	Amount	Amount
1	FLY ASH(I)	25219900	5000.00	MTS	900	4,500,000.00	0	0.00	4,500,000.00	5	112,500.00	112,500.00	0.00
			5000.00			4,500,000.00		0.00	4,500,000.00		112,500.00	112,500.00	0.00



Rs Forty Seven Lac Twenty Five Thousand Only

Certified that the Particulars given above are true and correct

Narration : Narration

Sub Total : Rs 45,00,000.00

GST Tax Amount : Rs 2,25,000.00

Bill Amount : Rs 47,25,000.00

Terms & Conditions

1 Delivery F.O.R Amethi Plant
2
3
4
5
6
7
8
9

For Kanodia Cem Pvt. Ltd.

Authorised Signatory

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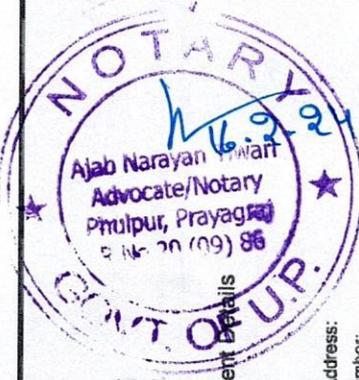
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2

OSS Construction Private Limited
 Registered Office: C90, Sector-65, Noida, UP - 201301. Ph: +120-459-7818
 Purchase Order - FY23-24-POD-PRG-JAN-00038

Date: Jan 18, 2024



Recipient Details

Project: PRAYAGRAJ BYPASS
Store: PRAYAGRAJ STORE
Billing Address: 3rd Floor, C-90, Sector-65, Noida
GST Number: 09AACCC0915H1ZM
Delivery Address: Near Dev Pharma, Andawa, Uttara Pradesh (211019)
Contact: SARTAJ ALI (9873371319)

Supplier Details

Supplier: S R ENTERPRISES 1 (PTY-01816)
Supplier Address: KANHETI, PHOOLPUR ALLAHABAD, Prayagraj, UTTAR PRADESH (212402)
Supplier GST Number: 09ACIPY1959JZR
Supplier Contact: S.R ENTERPRISES (9125169999)

Items

S. No.	Item	Variant	Quantity	Units	Rate	Amount	TCS	GST rate	GST	TDS	Net Payable	Remark
1	FLY ASH	FLYASH	200	Ton	550	1,10,000	-	5%	5,500	-	1,15,500	SOURCES IFCO PHOOLPUR
	Total					1,10,000			5,500		1,15,500	

Terms

Term	Value	Amount
Payment Terms	45 DAYS CREDIT AFTER RECEIPT OF MATERIAL WITH CERTIFICATION	
Delivery Terms	1-2 DAYS	
Freight	INCLUDING	
Loading	INCLUDING	
Unloading	EXTRA (IN OSS SCOPE)	

Summary

CGST:	2,750
SGST:	2,750
IGST:	-
GST Cess:	-
TCS:	-
Gross Payable:	1,15,500
Other deductions:	-
Taxable Amount:	1,10,000
Net Payable:	1,15,500

Prepared By:

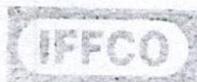
SUNDER (USR-01276)

Recommended By:

Pankaj (USR-0008)

Approved By:

8



INDIAN FARMERS FERTILISER COOPERATIVE LIMITED
Phulpur, PO-Ghiyanagar, District- Allahabad - 212404
GSTIN - 09AAAAA10050M3ZR
Phone No : 05332-251334 251250-251251
e-mail : jgm-comm1-office-phulpur@iffco.in
e-proc Website : https://www.iffcoindia.com

SALE ORDER

M/S HANSH CHANDAN ENTERPRISES (537822)

SALE ORDER NO : 7000555

SARAI GHOORDAS URF MAHJUDWA, PHULPUR,
PRAYAGRAJ, UTTAR PRADESH, PRAYAGRAJ

RELEASE DATE : 21/02/2023

State - Uttar Pradesh, PIN - 212402

VALID UPTO :

Tel - 7052564797 Fax -

Email - shivdhananjay1262@gmail.com

PAN NO - ACBPY4306G

DEAR SIR,

PLEASE ARRANGE TO LIFT THE FOLLOWING MATERIALS SUBJECT TO CONDITIONS MENTIONED HEREIN AND ENCLOSED GENERAL TERMS.

Sino	Item Type	Item Description	HSN Code	UOM	SO Qty	Basic Price	Qty Tolr%
1	DRY FLY ASH	DISPOSAL OF DRY FLY ASH FROM ASH SILO	26219000	MT	18900	255	
						Basic Value	4819500.00
						Depreciated value as per IT Act	0.00
						Margin Value	4819500.00
						GST Amount : 5%	240975.00
						TCS Amount : 0%	0.00
						Total Item Value	5060475.00

Total Order Value (INR) : 5060475

Total Order Value (in words) : Rupees Fifty Lakh Sixty Thousand Four Hundred Seventy Five only

REMARKS (1) Lifting period from 01.04.2023 to 31.03.2024. (2) Advance monthly payment should be made as per monthly quantity allotted. (3) Quantity may vary +/- 20%. (4) All other T & C as per enclosed annexure. (5) PBG @ 5% of Sale Order value.

PRICE

EX-WORKS

INSURANCE

Arranged by Party

MODE OF DESPATCH

Arranged by Party

PRE-BID EMD

0

SD/EMD AMOUNT

PAYMENT TERM

LIFTING PERIOD

IFFCO RTGS DETAILS

Name of Accounts

IFFCO PHULPUR

Account No

059502000054009

Name of Bank

Indian Overseas Bank

Address of Bank

Phulpur Branch 0595, IFFCO Complex, Ghiyanagar Phulpur-212404

IFSC Code

IOBA0000595



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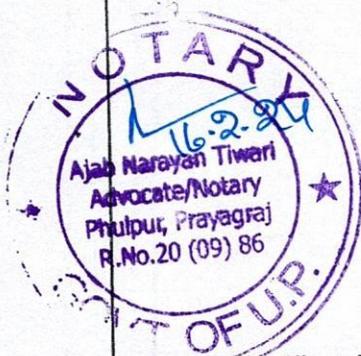
PURCHASE ORDER**Kanodia Cem Pvt. Ltd.**

Gata No. 1140,1142, Post-Bhadar, Village-Nagardeeh
Amethi,Uttar Pradesh -227405

GSTIN / UTGSTIN No. : 09AAHCK8411F1Z1
Order No : POKCPL/00208/2023
Order Date : 10/07/2023
Contact Person :
Transporter Name :
Vehicle No :
Date & Time of Supply :
Place of Supply : Uttar Pradesh

Billing Details		Shipping Details	
Party Name	: M/s Hansh Chandan Enterprises	Consignee	: Kanodia Cem Pvt. Ltd.
& Address	: SARAI GHOORDASH, URF MAHJUDWA PHULPUR PRAYAGRAJ	& Address	: Gata No. 1140,1142, Post-Bhadar, Village-Nagardeeh Amethi,Uttar Pradesh -227405
State	: Uttar Pradesh		
GSTIN No.	: 09ACBPY4306Q2ZX		

SNo	Description of Goods	HSN Code	Qty	Unit	Rate	Amount	Disc %	Discount	Taxable Amt	Rate %	CGST	SGST	IGS
											Amount	Amount	Amot
1	FLY ASH()	26219000	2000.00	MTS	900	1,800,000.00	0	0.00	1,800,000.00	5	45,000.00	45,000.00	0.00
			2000.00			1,800,000.00		0.00	1,800,000.00		45,000.00	45,000.00	0.00



Rs Eighteen Lac Ninety Thousand Only

Certified that the Particulars given above are true and correct

Narration : Narration

Sub Total : Rs 18,00,00

GST Tax Amount : Rs 90,00

Bill Amount : Rs 18,90,00

Terms & Conditions

- 100 % Payment with in 15 days after receipts of material.However you will submit your bill on weekly basis.
- INCOTERMS - FOR Amethi at our plant site.
- Delivery Appox 100MT on daily basis.
- The weight as received at ourplant weigh bridge shall be final & payment shall be made accordingly.al.

For Kanodia Cem Pvt. Ltd.

Authorised Signatory

Date: 25th Mar 2023

To,
M/s Hansh Chandan Enterprises
Phulpur Tehsil Dist Prayagraj

Subject: Regarding lifting of Fly ash from Hfco Phulpur Thru M/s Hansh Chandan Enterprises to ACC Limited Tikaria

Dear Sir,

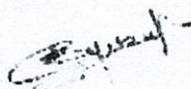
We are confirm that ACC Limited Tikaria will Lifting of Dry Fly Ash from Hfco Phulpur Thru M/s Hansh Chandan Enterprises from 01/04/2023

Our Per day Fly Ash Requirement will be 200T - 300T

This is for your information please

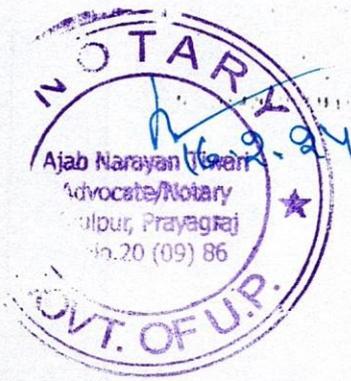
Thank You

CCD ACC Plant Prayagraj


ACC Limited Tikaria
Post Amethi, Uttar Pradesh 227 109

ACC Limited

ACC Limited
Cement House
1st Floor, Block No. 10, Road No. 10, Prayagraj
Uttar Pradesh
Phulpur, Prayagraj
Pin-221009
CIN: L28000UP1999PLC000110


NOTARY
Ajab Narayan Tiwari
Advocate/Notary
Phulpur, Prayagraj
Ph. 20 (09) 86
GOVT. OF U.P.



**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
I.A. NO..... OF 2024
IN
ORIGINAL APPLICATION NO. 544 OF 2023**

IN THE MATTER OF:

Paras Nath & Anr. ...Applicants

VERSUS

Uttar Pradesh Pollution Control Board & Ors. ...Respondents

**APPLICATION U/S 5 OF LIMITATION ACT R/W S. 151
C.P.C FOR CONDONATION OF DELAY IN FILING
REPLY.**

MOST RESPECTFULLY SHOWETH:

1. That the Petitioner has filed the aforesaid
Petition/application.

2. That for the sake of brevity and to avoid the multiplicity
of the papers all the facts stated and contentions raised in
the reply filed by the Respondent herein may be read as
part and parcel to the present application.

3. That on the last date of hearing i.e. vide order dated
07.12.2023 this Hon'ble Tribunal was pleased to permit
the answering respondent No.8 herein four weeks time to
file response/objection to the Report of the Joint
Committee dated 05.12.2023 and fixed the next date of
hearing for 20.02.2024.

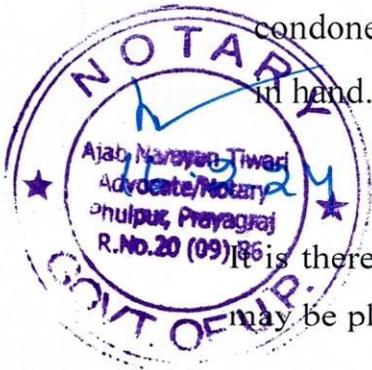
4. That considering the the issue raised the necessary
response was sought by the respondent for preparing the
draft response. The response was sent by the respondent,





however, certain documents were desired to be necessary to annexed with the reply. The said documents were sent. Based on which the draft response was prepared and sent for vetting, which was finally sent. Accordingly, the reply has been filed by the respondent No.8. However, all these resulted into a delay of 42 days in filing the response.

5. That the respondent has always been prompt and ready in pursuing the lis. The Respondent has not sought any time in past for filing the reply/response. There is still sufficient time for the next date of hearing. The delay caused is bonafide and is caused due to the reasons beyond the control of the respondent and therefore deserves to be condoned in the given facts and circumstances of the case in hand.



PRAYER

It is therefore respectfully prayed, that this Hon'ble Court may be pleased to :-

- a. Condone the delay of 42 days in filing the response/objection to the Report dated 05.12.2023 placed by the Joint Inspection Committee; and
- b. Pass any such other or further order(s) as this Hon'ble Court may deem just, fit and proper in facts and circumstances of the present case.

NEW DELHI

FILED BY:-

FILED ON: 16.02.2024

Abhay Kumar

ABHAY KUMAR
Advocate for the Respondent No.8

AB

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
I.A. NO..... OF 2024
IN
ORIGINAL APPLICATION NO. 544 OF 2023



IN THE MATTER OF:

Paras Nath & Anr. ...Applicants

VERSUS

Uttar Pradesh Pollution Control Board & Ors. ...Respondents

AFFIDAVIT

I, Shambhu Shekhar, aged about 55 years, S/o Late R. P. Sinha,
R/o NB-19, IFFCO Township, Ghiyanagar, do hereby
Prayagraj, UP
solemnly affirms and declare as under:-

1. I say that I am working as DGM (P&A) in the Respondent No.8 Co-operative Society in the above Original Petition and being conversant with the facts, circumstances and the records of the instant case in the official capacity, I am competent to swear this affidavit.

2. I say that all the facts stated and contentions raised in the accompanying application for condonation of delay in filing response/objections to the Report dated 05.12.2023 submitted by the Joint Inspection Committee have been drafted under my instructions to which I have read and understood, thereof the same are all true to my knowledge and belief and no part thereof is false and nothing material is concealed therefrom.

[Signature]
DEPONENT



R



VERIFICATION

I, the above-named deponent do hereby verify that all the facts stated in the above para 1 to 2 of the present affidavit are all true to my knowledge and belief and that no part thereof is false and nothing material is concealed therefrom.

Verified at Phulpur... on this 16th day of February, 2024.



[Signature]
DEPONENT

Identified
R. K. Pandey
16.02.2024

Shanmukh Shetty
I, Smt.
verified by *R. K. Pandey* Advocate
.....
.....
..... Court Compound The. Phulpur
Prayagraj Accepted & Verified
Statement is true & Correct *16/2/24*
Ajab Narayan Tiwari
Advocate/Notary
Phulpur, Prayagraj

[Signature]